

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 45/MP/2024

- Subject** : Petition under Regulation 35(3)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of expenditure of capital spares consumed during the period from 1.4.2019 to 31.3.2024.
- Date of Hearing** : 19.4.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondent** : Ajmer Vidyut Vitran Nigam Limited & 47 others
- Parties Present** : Shri Shubham Arya, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Shri Devyanshu Sharma, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Sachin Dubey, Advocate, BYPL & BRPL
Shri Apar Gupta, Advocate, BYPL & BRPL
Shri Naman, Advocate, BYPL & BRPL
Ms. Jaya, Advocate, BYPL & BRPL
Shri Anup Jain, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Shri V. C. Sekhar, PGCIL
Shri Prashant Kumar, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the instant petition is filed for approval and recovery of the expenditure towards the capital spares consumed from 1.4.2019 to 31.3.2024. He submitted that Petitioner had claimed only the mandatory Initial Spares while claiming the tariff for the 2019-24 tariff period as per the provisions of the 2019 Tariff Regulations, and the expenditure towards the capital spares consumed was not claimed. Therefore, the Petitioner is now claiming the capital spares



separately in the instant petition as per the 2019 Tariff Regulations. The learned counsel submitted that as the accounting policy of the Petitioner, the spares costing ₹5,00,000/- or above are considered as capital spares. However, inadvertently, the Petitioner has claimed the spares costing less than ₹5,00,000/- also as capital spares in the petition and sought permission to correct the details given in the Annexure to the petition through an affidavit, which was allowed by the Commission.

2. The learned counsel for TANGEDCO submitted that TANGEDCO has filed its reply in the matter vide affidavit 18.4.2024.

3. Learned counsel for BSES Yamuna Power Limited and BSES Rajdhani Power Limited sought time to file a reply both on admissibility and on merits in the matter.

4. In response to the Commission's observation that the capital spares should have been claimed by the Petitioner in the respective transmission scheme, the learned counsel for the Petitioner submitted that a consolidated petition is filed for approval of the capital spares for the 2019-24 tariff period as per the provisions of the 2019 Tariff Regulations. He further submitted that the Commission vide order dated 3.8.2021 in Petition No.260/MP/2020 allowed consolidated security expenses.

5. The Commission further observed that the petition does not give the details of the capital spares procured where they are deployed, and how the transmission charges will be recovered. In response, the learned counsel for the Petitioner submitted that the capital spares are not procured substation-wise but they are procured on a regional basis and that the transmission charges will be recovered from the concerned region. He further sought permission to file an affidavit clarifying the issues raised in the hearing.

6. After hearing the parties, the Commission permitted the Petitioner to clarify the issues raised during the hearing and the following information by 17.5.2024 with an advance copy to the Respondents.

a) Region-wise capital spares for the 2019-24 tariff period in the following format:

| Asset/Region | 2019-20 | 2020-21 | 2021-22 | 2022-23 | 2023-24 |
|-----------------------|----------------|----------------|----------------|----------------|----------------|
| 1.0 AC Sub-stations | | | | | |
| Northern Region | | | | | |
| Eastern Region | | | | | |
| Western Region | | | | | |
| Southern Region | | | | | |
| North Eastern Region | | | | | |
| Total AC Sub-stations | | | | | |
| 2.0 HVDC stations | | | | | |



| | | | | | |
|----------------------|--|--|--|--|--|
| Northern Region | | | | | |
| Eastern Region | | | | | |
| Western Region | | | | | |
| Southern Region | | | | | |
| North Eastern Region | | | | | |
| Total HVDC Stations | | | | | |
| All India | | | | | |

- b) Item-wise details of various spares like CT, PT, C&R panels, etc., along with the justification for the same.
- c) Detailed justification in support of the capital spares claimed in the instant petition.
- d) The reasons for not claiming the capital spares in the concerned tariff petition for the 2019-24 tariff period

7. The Commission directed the Respondents to file their replies on the admissibility of the petition on an affidavit by 7.6.2024, with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, on an affidavit by 21.6.2024. The Commission further directed the parties to comply with the above direction within the specified timeline and observed that no extension of time would be granted.

8. The petition will be listed for hearing on admissibility of the petition on 26.6.2024.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

